

CC No.	27/2020
State Vs.	Sandip Kumar & Ors.
FIR No.	36/2018
PS	Dwarka South

11.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : Accused Prashanto Mandal produced from JC identified by Mr. Rajesh Data Operator from Tihar Jail No. 10. He has already been admitted to bail in the present matter, but he has not furnished surety.

- : Accused Sandip Kumar, Supriya Dass, Tapsi Mukherjee present with Counsel Mr. Naresh Chander Sharma.
- : Accused Nabendu Gupta is absent but represented by Counsel Mr. Naresh Chander Sharma who is present.
- : Accused Mihir Chakrabarti permanently exempted through Counsel Sh. Naresh Chander Sharma who is present.
- : Accused Vishnu and Deep Mishra are present.
- : Accused Chander Prakash is absent. Counsel Sh. Vikash Shukla is present on his behalf.
- : Accused Kaushik Sinha Roy present with Counsel Sh. Vikas Yadav.
- : Accused Jai Prakash is absent.
- : IO SI Sanjay is present.

It is stated that immediately prior to the lockdown due to Covid-19 pandemic situation a supplementary charge sheet was filed in the matter, the copies of which are yet to be supplied to the accused persons.

In such circumstances, this matter cannot proceed further through video conference and will have to await physical hearing in the Court as and when it resumes as per directions of Hon'ble Delhi High Court.

Accused Prashanto submits that he could not contact his family living in West Bengal to furnish bonds and now since lockdown has been relaxed, he will ask his family members to come and furnish bonds.

Meanwhile, put up this matter on 22.09.2020.

A copy of this order be also sent to all the accused persons and their respective Counsels; Ld. Prosecutor for the State and; the Investigating Officer, through e-mail/WhatsApp. A copy of this order be also uploaded on the website of the District Courts through Computer Branch.

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(DIG VINAY SINGH)
Special Judge (PC ACT) ACB-02
Rouse Avenue Courts
Delhi / 11.08.2020 (r)

CC No. 338/19
FIR No. 22/03
PS ACB
State Vs. Social Welfare Dept.
(Closure Report)

11.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
 - : IO Inspector Brijesh Mishra is present.
- Complainant Brahm Dutt not present.

Ahlmad submits that he spoke to the complainant Mr. Brahm Dutt and complainant informed the Ahlmad that Mr. Brahm Dutt is in isolation at present due to Covid 19 pandemic.

In such circumstances, matter is adjourned to **26.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, complainant, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

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(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

11.08.2020

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CC No. 256/19
FIR No. 03/2013
PS ACB
State Vs. Mohd. Afzal

11.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Sh. Sanjay Gupta, Counsel for accused Mohd. Afzal is present, who submits that accused could not join the video conferencing due to technical reasons at his end.

The matter is at the stage of statement of accused and questions in the statement of accused are being prepared, and it is ordered that as soon as the questions are ready, one pdf file of the questions to be asked to the accused be e-mailed to the counsel as well as the accused so that on the next date of hearing, in case hearing happens through video conferencing due to Covid 19, court can ask the questions to the accused and accused would have one copy of questionnaire with him for clear and better understanding of the questions and then the accused can reply which will be recorded.

Put this file for Statement of accused on **07.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused and his counsel, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY
SINGH**

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(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

11.08.2020

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CC No. 286/19
FIR No. 27/15
PS ACB
State Vs. Mukesh Kumar @
Rajesh & Ors.

11.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Both accused are absent.

Sh. Sanjay Gupta, Counsel for the accused Mukesh is present. He submits that Mukesh is unable to join the video conferencing because of technical problem at his end.

It is informed by the Ahlmad that Mr. R. K. Mirg, counsel for accused Lalit Rathi also informed telephonically that he is also unable to join Video Conferencing due to technical reasons at his end. His client Lalit Rathi is also stated to be unable to join.

Even otherwise, the matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing.

Put up for appearance on **01.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, both the accused and their respective counsels, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY
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(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

11.08.2020

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